

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3799

ANSWERED ON:21.08.2003

NAVRATNA BOARD NORMS ON PSUS

ADHIR RANJAN CHOWDHURY;CHARAN DAS MAHANT;NARESH KUMAR PUGLIA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Navratna Board have prescribed any norms for total expenditure to be incurred by PSUs/State PSUs for the residence of Chairman/CMD and other members of the Board and senior officials;
- (b) if so, the details thereof, category-wise;
- (c) whether PSUs under the Ministry of Petroleum have purchased a number of houses and thus resulted in blocking public money;
- (d) if so, the details thereof;
- (e) whether any enquiry has been conducted to check violations to the norms laid down by the said Board;
- (f) if so, the findings thereof and action taken thereon; and
- (g) if not, the reasons for not appointing any monitoring agency to check such wasteful expenditure?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) & (b): Government have not issued any specific guidelines with regard to providing residential accommodation to the Chairman/Chairman & Managing Director (CMD)/Members of the Board and senior officials of Navratna Enterprises. However, the general guidelines issued in this regard on 25th June, 1999 and 5th June, 2003 for all the Central Public Sector Undertakings (PSUs) including oil sector PSUs are also applicable to Navratna PSUs. State PSUs are not covered under these guidelines.

(c) & (d): While Oil & Natural Gas Corporation Ltd. purchased 31 houses at a cost of Rs. 1.5 crore from Delhi Development Authority (DDA) during 1982 to 1987, GAIL (India) Ltd. purchased 15 DDA flats and one house in Delhi at a cost of Rs. 5.08 crore from 1982 onwards and two flats at a cost of Rs. 12 lakh each at Vadodra (Gujarat).

(e) to (g): Does not arise in view of (a) to (d) above.